

पर पौष संरक्षण उपाय करने के लिए 2 करोड़ रु. के परिव्यय की व्यवस्था करने का सिद्धय किया है। ऐसे चीनी कारखानों को उपयुक्त प्रोत्साहन देने के बारे में सोचा जा रहा है। जो अक्टूबर-नवम्बर 1980 में जल्दी पिराई का काम शुरू कर दें ताकि किसान गन्ने की बेहतर कीमतें प्राप्त कर सकें और उसके परिणाम स्वरूप गन्ने का बेहतर उत्पादन हो सके।

Sugar from Foreign Countries

809. SHRI N. E. HORO: Will the Minister of COMMERCE be pleased to state:

(a) the criteria adopted by the Central Government for supply of sugar quota to the States;

(b) whether India has brought some refined sugar through London commodity brokers; and

(c) whether some refined sugar is still awaited from some foreign countries and if so, the details thereof?

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE) (a) The imported sugar is planned to be allocated to State Governments for meeting the sugar demand of the bulk consumers in their areas. The Government have been requested to indicate their requirements. The State Trading Corporation would also approach national-level cooperative organisations for their requirements for selling sugar through their own State-level organisations.

(b) and (c). Yes, Sir. A contract for import of 2,00,000 MT of refined sugar has recently been concluded by STC.

Anti-Hoarding Measures in Bihar

810. SHRI SURYA NARAIN SINGH: Will the Minister of CIVIL SUPPLIES be pleased to state:

(a) whether anti-hoarding measures taken by Government in Bihar have

proved ineffective and the prices of mustard oil, washing soap, sugar, horlicks, vaishali, exercise books, etc. have not only gone up but their shortage has become more acute; and

(b) if so, whether Government have taken some steps in this regard and if so, the results thereof and if not, the reasons therefor?

THE MINISTER OF CIVIL SUPPLIES (SHRI V. C. SHUKLA): (a) and (b). The information is being collected from the State Government and a reply will be laid on the table of the Sabha after its receipt.

Alleged Violation of F. E. R. A. by a Soft Drink Firm

811. SHRIMATI GEETA MUKHERJEE: Will the Minister of FINANCE be pleased to state:

(a) whether a case has been registered against a soft drink firm for alleged violation of the Foreign Exchange Regulations Act and cheating by the firm and its Directors; and

(b) if so, what is the name of the said firm and other details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) and (b). Presumably the Hon'ble Member is referring to the case registered by C.B.I. on 5-4-80 against M/s. Bisleri (India) Pvt. Ltd., Bombay, a company manufacturing soft drinks, for alleged offences under the Foreign Exchange Regulation Act, and also under the I.P.C.

The case has been registered against the above said Company and two of its Directors namely, Shri Ramesh J. Chauhan and H. M. Golwala. The allegation against them is that they obtained permission of the R.B.I. for remittance of £14,336 from India by